

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 752 of 2019

IN THE MATTER OF:

Smt. Andal Bonumalla

....Appellant

Vs.

Tomato Trading LLP & Ors.

....Respondents

Present:

For Appellant: Mr. Bommineni Vivekananda, Advocate

For Respondents: Mr. Piyush Bhardwaj, Advocate

O R D E R

30.01.2020: The matter stands released as a part-heard appeal and has been assigned to this reconstituted Bench.

The appeal has to be heard denovo.

Let it be posted for 'hearing' on **25th February, 2020.**

The Registry is directed to issue notice to the Resolution Professional, directing him to apprise this Appellate Tribunal of the current status of Corporate Insolvency Resolution Process by filing an affidavit.

Complete Address of the Resolution Professional to be provided by the Learned Counsel for the Appellant by today.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)